



ITEM NO.16

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1093-1094/2022

KESHAV SINGH @ KESHO ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY APPLICATION FOR BAIL (I.A. NO. 191172 OF 2022) IN CRIMINAL APPEAL NO. 2108 OF 2022 IS LISTED BEFORE THE HON'BLE COURT ON 2.1.2023)

WITH

Cr1.A. No. 2108/2022 (II)

IA No. 191172/2022 - GRANT OF BAIL)

Date : 02-01-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s) Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Chand Qureshi, AOR
Mr. Md. Sarwar Alam, Adv.

Mr. Mohd. Irshad Hanif, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR
Mr. Ardhendumauli Prasad, A.A.G.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 191172/2022 in CrI.A. No. 2108/2022

Having regard to the facts and circumstances of the case, we deem it proper to release the appellant on bail. Therefore, we direct the release of the appellant on bail subject to the conditions to be imposed by the trial court.

The respondent-State is directed to consider the case of the appellant for remission in accordance with law.

Application for bail is allowed accordingly.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)